

**Farewell Reference on the Retirement of Hon'ble**  
**Justice Rakesh Kumar Garg**

Justice Rakesh Kumar Garg, My esteemed brother and sister Judges, sitting and retired; Advocate Generals of two States; Standing Counsel of U.T., Chandigarh and other Law Officers; President and Executive Members of the High Court Bar Association; Chairman and Members of the Bar Council of Punjab & Haryana; Senior Advocates; other members of the Bar; Officers and Staff of the High Court; Ladies and Gentlemen.

Today we have assembled here to bid farewell to my brother Justice Rakesh Kumar Garg, who has served as the Judge of this High Court for around 7 years. Farewell is an occasion to share fond memories.

Born on September 2, 1952, Justice Rakesh Kumar Garg did his schooling from Govt. High School, Bhucho Mandi, Distt Bathinda and Graduated from Rajindra College, Bathinda. He pursued higher education leading to award of LL.B. Degree in 1975 from the University of Rajasthan, Jaipur. He was enrolled as an Advocate on January 12, 1976 with Bar Council of Punjab and Haryana and practised in the District Courts, Bathinda. He was elected Secretary of the District Bar Association, Bathinda, in the year 1981-82. Thereafter, he shifted to Punjab and Haryana High Court, Chandigarh in 1993 and did practice in Revenue, Civil, Criminal and Local Laws. He remained on various government panels. He was elected as

Vice President of the Punjab and Haryana High Court Bar Association in 1999-2000. He was elevated as a Judge of the Punjab and Haryana High Court on 5.12.2007.

He was associated with various Non-Governmental Organisations. He engaged himself in social work. He is also a member of Asia Pacific Jurist Association which is doing pioneering work in the field of environment, Alternative Disputes Resolution etc. He is a regular blood donor. He has a keen interest in travelling and is an avid reader.

Justice Garg is a hardworking and a dedicated judge. His contribution towards the development of jurisprudence will be remembered for long. It is not an occasion to recount many important judgments delivered by him. During his stint as a judge of this court, while sitting in Single bench, Division Benches as well as in Special Benches he has disposed of 18,018 cases touching almost every subject of law. His knowledge of law, intellectual exposition of the principle of law, and a strong sense of justice is reflected in his judgments and orders.

Brother Garg during his tenure as a Judge of this Court has also remained member of various Administrative Committees which play a vital role in running the day-to-day administrative functions of this Court as well as of subordinate judiciary. Being the Administrative Judge of Gurdaspur Sessions Division, he was instrumental in getting the land allotted for Judicial Court Complex and played a major role in

getting the same constructed. Similarly, he also played an important role in getting a part of Yamuna Nagar Judicial Court Complex vacated from the lawyers.

After serving this High Court as an advocate and for around 7 years in the capacity as a Judge, Justice Garg is demitting his office today. Justice Garg's stint as a judge has left an indelible mark of his impeccable character as a crusader of justice and as a hardworking judge. His contribution to this court will always be remembered.

I on my behalf and on behalf of my colleagues wish him good luck in his future pursuits.

JAI HIND.